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SLP(C)No. 16927 OF 2001

ITEM No.56

Court No. 9

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16927/2001

(From the judgement and order dated 19/03/2001 in MFA 859/90
of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. SARASWATH FILMS

Petitioner (s)

VERSUS

REGIONAL DIRECTOR, E.S.I. CORPORATION

Respondent (s)

(With prayer for interim relief)
(With office report)
With

SLP(C)No.17227/2001
(With prayer for interim relief)
(With office report)

Date : 03/12/2001 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. V.B.Saharya,adv.
M/s Saharya & Co.,Adv.

For Respondent (s) Mr. C.S.Rajan,Sr.Adv.
Mr. V.J.Francis,adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Mr. C.S.Rajan, learned senior counsel appearing
for the respondent prays for and is granted four weeks'
time to file counter affidavit. Rejoinder, if any, may be
filed within two weeks thereafter. List after six weeks.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master